

June 12, 2023

Public Notice

Facility for investors of PACL Ltd. to check status of/deficiency in claim applications and making good those deficiencies

1. The Justice (Retd.) R. M. Lodha Committee (In the matter of PACL Ltd.) has, as on date, successfully effected payment in respect of eligible applications having claim amount upto Rs. 17,000/-. However, certain applications having claims upto Rs. 17,000/- could not be processed on account of one or more deficiencies.
2. The Committee had earlier, vide press release dated January 15, 2020, provided a facility for investors/applicants with claims upto Rs. 5,000/- to check the status of their claim applications online on <https://www.sebipaclrefund.co.in/> and rectify deficiencies, if any. The Committee, subsequently vide Public Notice dated July 21, 2020, provided similar facility to the investors with claims between Rs. 5,001/- and Rs. 7,000/- to rectify deficiencies in their respective claim applications. The Committee has also provided opportunity to investors/applicants with claims upto Rs. 10,000/- to rectify deficiencies, if any, in their respective claim applications between January 01, 2021 and March 31, 2021. Thereafter, the Committee has provided opportunity to investors/applicants with claims upto Rs. 15,000/- to rectify deficiencies, if any, in their respective claim applications between November 01, 2022 and January 31, 2023.
4. The Committee is now providing a similar opportunity from **June 15, 2023** to investors/applicants with claims between Rs. 15001/- to 17,000/-, whose claim applications were found deficient, to make good the deficiencies, by logging in on <https://www.sebipaclrefund.co.in>
5. The above facility will be available to investors/applicants from **June 15, 2023 to September 14, 2023**.

Nodal Officer cum Secretary
Justice (Retd.) R.M. Lodha Committee
(In the matter of PACL Ltd.)